

CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

OA. 842/2013

Dated Friday the 16th day of October, Two Thousand Fifteen

PRESENT

HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J) & HON'BLE DR. P. PRABAKARAN, Member(A)

- J. Bhavani,
 W/o. Dr. V. Arjunan,
 No. 26, "D" Block, Sudhanthira Ponvizha Nagar,
 Venkata Nagar P.O., Puducherry- 605 001;
- N. Tamilselvi,
 W/o. Sadasivam,
 No.18, L.P. Palayam Road,
 Madagipattu, Puducherry- 605 107.

... Applicants

By Advocate: M/s. L. Chandrakumar

Vs.

- The Secretary to Government, (Education), Chief Secretariat, Puducherry;
- The Director, Department of School Education, Puducherry.

... Respondents

By Advocate: Mr. R. Syed Mustafa

ORDER

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

This Original Application is filed by J. Bhavani and N. Tamilselvi Under Section 19 of the Administrative Tribunals' Act



seeking direction to the respondents to consider and absorb them forthwith in the post of Lecturers in Commerce under the Direct Recruitment Quota or as Trained Graduate Teacher as had been done to similarly placed person vide G.O.Ms. No. 82 dated 04.09.2012.

- 2. Learned Government pleader appearing for the respondents submits that the applicants have been regularized as Trained Graduate Teachers vide proceedings dated 23.06.2014. This factual aspect has not been contradicted by learned counsel appearing for the applicant.
- 3. In that view of the matter, nothing survives in this Original Application for adjudication and accordingly the same is dismissed as redundant. There shall be no order as to costs.